

- (vi) The Customs and Central Excise Duties Export Drawback (General) Twenty-fifth Amendment Rules, 1971, published in Notification No. G. S. R. 681 in Gazette of India dated the 8th May, 1971.
- (vii) The Customs and Central Excise Duties Export Drawback (General) Twenty-sixth Amendment Rules, 1971, published in Notification No. G. S. R. 682 in Gazette of India dated the 8th May, 1971.
- (viii) The Customs and Central Excise Duties Export Drawback (General) Nineteenth Amendment Rules, 1971, published in Notification No. G. S. R. 683 in Gazette of India dated the 8th May, 1971, together with an explanatory memorandum. [Placed in Library. See No. LT-455/71.]

ANNUAL ASSESSMENT REPORT RE.
USE OF HINDI

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHSIN) : Sir, on behalf of Shri K. C. Pant, I beg to lay on the Table a copy of the Annual Assessment Report for the year 1969-70 (Hindi and English versions) on the programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union. [Placed in Library. See No. LT-456/71.]

CERTIFIED ACCTS, ANNUAL REPORT
AND STATEMENT RE. INDIAN
INSTITUTE OF TECHNOLOGY

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI L. P. YADAVA) : I beg to lay on the Table—

- (1) (i) A copy of the Certified Accounts of the Indian Ins-

titute of Technology, Bombay, for the year 1968-69 along with the Audit Report thereon under sub-section (4) of Section 23 of the Institute of Technology Act, 1961. [Placed in Library. See No. LT-457/71.]

- (ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Accounts could not be laid on the Table simultaneously. [Placed in Library. See No. LT-458/71].

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Accounts. [Placed in Library. See No. LT-459/71].

- (3) (i) A copy of the Annual Report of the Indian Institute of Technology, Madras, for the year 1969-70. [Placed in Library. See No. LT-460/71].

- (ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Report could not be laid on the Table simultaneously. [Placed in Library. See No. LT-461/71].

12.41 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 8th June, 1971, adopted the following motion in regard to the Committee on Public Accounts :—

"That this House concurs, in, the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from the Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term ending on the 30th April, 1972, and do proceed to elect, in such manner as the Chairman may direct, seven members from among the members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Committee :—

1. Shri S. B. Bobdey
2. Shri B. K. Kaul
3. Shri Niranjan Verma
4. Shrimati Vidyawati Chaturvedi
5. Shri Thillai Villalan
6. Shri Shyam Lal Yadav
7. Shri Sheel Bhadra Yajee.'

(ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 8th June, 1971, adopted the following motion in regard to the Committee on Public Undertakings :—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate five members from the Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term ending on the

30th April, 1972, and do proceed to elect, in such manner as the Chairman may direct, five members from among the members of the House to serve on the said Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Committee :

1. Shri Syed Ahmed
2. Shri Narayana Kalliyans Krishnan
3. Choudhary A. Mohammad
4. Shri Dahyabhai V. Patel
5. Shri Kota Punnaiah.'

(iii) "In accordance with provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi Sikh Gurdwaras (Management) Bill, 1971, which has been passed by the Rajya Sabha at its sitting held on the 16th June, 1971."

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Bengal Finance (Sales Tax) (Delhi Validation of Appointments and Proceedings) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 14th June, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(v) "In accordance with the provisions of Rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am direct to

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House missioner for Refugees (St

inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th June, 1971, agreed without any amendment to the Gold (Control) Amendment Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 14th June, 1971."

12.42 hrs.

**DELHI SIKH GURDWARAS
(MANAGEMENT BILL)**

AS PASSED BY RAJYA SARHA

SECRETARY : Sir, I lay on the Table of the House the Delhi Sikh Gurdwaras (Management) Bill, 1971, as passed by Rajya Sabha

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing from Monday, the 21st June, 1971, will consist of :—

- (1) Discussion on the Statutory Resolution seeking approval of the Proclamation issued by the President on the 13th May, 1971, regarding the State of Gujarat.
- (2) General discussion on the Punjab Budget for 1971-72.
- (3) Discussion and voting on the Demands for Grants in respect of the Punjab Budget for 1971-72.
- (4) Discussion on the Statutory Resolution seeking disapproval of the Delhi Sikh Gurudwaras (Management) Ordinance, 1971 and consideration and passing of the Delhi Sikh Gurudwaras (Manage-

ment) Bill, 1971, as passed by Rajya Sabha.

- (5) Consideration and passing of the Mysore State Legislature (Delegation of Powers) Bill, 1971, as passed by Rajya Sabha.
- (6) Discussion on the Statutory Resolution seeking disapproval of the West Bengal Security (Tripura Re-enacting) Second Amendment Ordinance, 1971.
- (7) Consideration of a motion for concurrence in the recommendation of Rajya Sabha for the reference of the Advocates (Amendment) Bill, 1970, to a Joint Committee.
- (8) Discussion and voting of the Demands for Grants under the control of the Ministry of :

Home Affairs

Irrigation and Power

Communications

12.43 hrs.

**STATEMENT RE : VISIT OF U. N. HIGH
COMMISSIONER FOR REFUGEES**

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : Sir, Prince Sadruddin Aga Khan, United Nations High Commissioner for Refugees, expressed a desire to visit India...

MR. SPEAKER : Is it a long statement ?

SHRI R. K. KHADILKAR : Two pages.

MR. SPEAKER : It may be laid on the Table.

SHRI R. K. KHADILKAR : I beg to lay a copy of the statement on the Table. [Placed in Library. See No. LT—452/71].